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tructions from vindictive Chief Minister of Andhra the police came on the scene and severely lathicharged the peaceful procession after counting at Gunnavaram stop they chased into houses and beaten innocent people including children and women stop arrested a large number of opposition and CPM activists stop they were beaten in police custody."

MR. SPEAKER: I am sorry, by generosity is being exploited. If I allow one, I will have to allow others also.

SHRI KRISHNA CHANDRA HAL-DER: Sir, I want Government to make an inquiry into the matter and make a Statement in the House. So through you, Sir. I want to say that the Minister should make a statement in the House.

MR. SPEAKER: Not on the spur of the moment; I did not know what you were going to say.

RE. REPORTED NOTICE ISSUED TO THE SPEAKER, LOK SABHA BY SUPREME COURT IN THE MATTER OF SPECIAL REFE-RENCE RELATING TO PRESIDEN-TIAL ELECTION.

भी घटल विहारी वाजपेयी (ग्वालियर):
मैंने ग्रापको पत्र लिखा है राष्ट्रपति के चुनाव
के बारे में। ग्राज के ममाचारपत्रों में खबर
ग्राई है कि सुप्रीम कोर्ट ने ग्रापके नाम
भी एक नोटिस जारी किया है

प्रध्यक्ष महोदयः प्रखवार में मैंने देखा है, लेकिन भ्राया तो नहीं है।

भी घटल विहारी वाजपेबी : ग्रापको सदन को विश्वास में लेना चाहिए इसके बारे में।

क्राध्यक्त महोदयः श्राया नहीं है। किस दिनु भ्राएगा SHRI SEZHIYAN (Kumbakonam): It has come out in the press. The court wanted to issue a notice to you. But the Attorney-General said they should issue to him first.

MR. SPEAKER: I also read this. What I read in the papers was that when they said that a notice will go first to the Speaker of Lok Sabha, the Attorney-General said that it should be issued to him first so that he may be in a position to lay the facts. Whether the Attorney-General made the observation or not, I do not know but Chief Justice said:—"I am sorry I de not know the protocol."

श्री घटल बिहारी बाजपेयी: हम नहीं चाहते है कि ग्राप इस झगड़े में पड़े।

श्रो श्याम नन्दन मिश्र (बेगुसंराय) : ग्रापको बीच में नहीं ग्राना चाहिए।

श्री घटल बिहारी वाजपेयी: घाप कैसे ग्राते हैं? यहां तक कि राज्य विधान सभाघों के स्पीकरों के नाम भी नोटिस बारी कर दिया है।

मध्यक्ष महोदय: जब ग्राएगा तब पता नहीं उस में क्या लिखा होगा ।

भी भ्रटल विहारी वाजपेयी: ग्रा जाए तो हम लोगों से चर्चाकर लीजिए।

म्राज्यक्ष महोषयः जनरल परपजिज कमेटी में सभी पार्टियों तथा तुप्स के नेता हैं। उनके साथ वहां बात कर लेंगे।

श्री श्यामनन्दन मिश्रा । जो श्रखवार में निकला है हम लोग उससे सहमत नहीं है। चेयर कहीं पर भी नहीं श्राती है।

भी विमति निभ : राष्ट्रपति के चुनाव में प्राप कैसे प्राते हैं।

मञ्चल महीदय: यह तो उनको ही पता होगा, हमें क्या पता है ? MAY 2, 1974

Re. Supreme Court's 224
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श्री विमूर्ति सिख: ग्रव जब कर्भा ग्राप मिलें उन्हें-एडवाइज दे ढोजिन्ना।

संस्थान महोबय: पता नहीं क्या निख कर भेजा है: जब आएगा तब पता चलेगा मैंने इस को पढा है, रेडियों पर मो आया है।

SHRI H. N. MUKERJEE (Calcutta North-East): Will you take the House into confidence?

MR. SPEAKER: I will put it before the General Purposes Committee.

SHRI H. N. MUKERJEE: Your name is being bandled about unnecessarily in the Supreme Court or anywhere else. We do not like the name of the Speaker being dragged in anywhere.

SHRI SOMNATH CHATTERJEE (Burdvan): inter se, your standing is being discussed in a court of law.

MR. SPEAKER: I agree with you. Before I come out with any final observation or my opinion, I must have the information from them. I cannot say anything unless I get some information from them. When it comes, I will take the General Purposes Committee into confidence and whatever they decide, I will follow it. It is not an individual matter. I am the Speaker and, as the Speaker, I will not do anything unless I consult you.

SHRI SHYAMNANDAN MISHRA:
It is surprising why the AttorneyGeneral did not make a submission,
before the court that the Speaker could
not be dragged into it.

MR. SPEAKER: I do not think the Attorney-General had any instructions about it.

SHRI SEZHIYAN: We should know the position.

SHRI ATAL BIHARI VAJPAYEE: The Attorney-General should have consulted the Law Minister. The Law Minister knows that the Speaker should not be dragged into that. I think, there is no relation between the Law Ministry and the Attorney-General.

SHRI SHYAMNANDAN MISHRA: At the same time, it shows that the Attorney-General is not at all concerned about Parliament.

MR. SPEAKER: We are busing everything on something which has not reached me but which you have read in the papers. As to what are the contents of that, what is the background, when it comes, I will share it with you.

SHRI SEZHIYAN: It will not come to you. The Minister should come out with a statement as to what happened there. What the Attorney-General has said is unwarranted. Secondly, Sir, this House and you, Mr. Speaker, are not concerned with the reference made. In this House we only made a request to the Government to make a reference. Why should you be dragged in the court, I do not know. The Attorney-General should make the position amply clear.

SHRI H. N. MUKERJEE: The House is so much exercised and agitated, but the Law Minister who instructs the Attorney-General does not say anything.

MR. SPEAKER: This has just been brought to his notice.

SHRI SOMNATH CHATTERJEE: We can anticipate what the actice will be. They will give you a notice to appear, if you so desire. Is it a matter where it is even contemplated that the Speakers of Lok Sabha and different Assemblies would be dragged before the Supreme Court? In that matter, the Attorney-General is claiming precedence. Here your position cannot be compromised. Openly the Attorney-General is claiming precedence over others.... (Interruptions).

Notice to Speaker about Presidential Election

MR. SPEAKER: I assure you that, personally, and also representing the House, I am not myself prepared to compromise my position. We have seen something in the Press. Let me have a little more information about it. We are here. We shall meet in the Committee. I will place the matter before you.

SHRI SHYAMNANDAN MISHRA: The Attorney-General should have made the position absolutely clear to the court that in no case the Speaker could be dragged in the matter. That is more important.

SHRI SOMNATH CHATTERJEE: This must be conveyed to the Attorney-General.

SHRI H. N. MUKERJEE: What is the Government's view on the matter? The Law Minister is here.

MR. SPEAKER: We shall call the Law Minister also to that meeting.

SHRI SEZHIYAN: Can he not give his view right now?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): At the present moment I personally do not what transpired in the court. I have also read only in the papers. I will certainly get the facts from the Attorney-General and lay them before you in the General purposes Committee. It is a judicial order which may be a right order or a wrong (Interruptions).

MR. SPEAKER: Please drop it now. I have already indicated that we shall discuss this in the General Purposes Committee. The General Purposes Committee is a very high level Committee in which all the leaders and all Chairmen of the Committees are represented. They are very mature people and they can give good guidance.

Now we go to the next item.

12.54 hrs.

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI-RAJ SINGH CHAUDHARY): I beg to move:

"That the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

Shri R. V. Bade,

Shri T. Balakrishniah,

Shri Narendra Singh Bisht.

Shri Chandrika Prasad.

Shri A. M. Chellachami,

Shri M. C. Daga.

Sardar Mohinder Singh Gill.

Shri H. R. Gokhale,

Shri Dinesh Joarder.

Shri B. R. Kavade,

Shri L. D. Kotoki.

Shrimati T. Lakshmikanthamma,

Shri Madhu Limaye,

Shri Debendra Nath Mahata,

Shri V. Mayavan,

Shri Mohammad Tahir.

Shri Surendra Mohanty,

Shri Noorul Huda.

Shri D. K. Panda,

Shri Prabhudas Patel,

Shri K. Pradhani,

Shri Rajdeo Singh,

Shri M. Satyanarayan Roa,

Shrimati Savitri Shyam,

Shri R. N. Sharma,

Shri Satyendra Narayan Sinha,

Shri T. Sohan Lal,